

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI BIKKI RAVEENDRA BABU – MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 11.09.2018 AT 10.30 AM

32

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA No.332/2018 in CP No.400/241/HDB/2018
NAME OF THE COMPANY	Garudavega Delivery Services Pvt Ltd
NAME OF THE PETITIONER(S)	Seshavatharam Puranam
NAME OF THE RESPONDENT(S)	Garudavega Delivery Services Pvt Ltd & 10 others
UNDER SECTION	241

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. Venkata Rami Reddy Counsel for Petitioner	Advocate	wrr@vangaassociates.com 9542239039	V.V. Venkata Rami Reddy

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Naresh Kumar Sangam	Advocate	900666072	Naresh Kumar Sangam

ORDER

Learned counsel Mr.V.Venkata Rami Reddy present for Petitioner. Learned counsel Mr.Naresh Kumar Sangam present for Respondent.

Learned counsel appearing for Respondent made a statement that there are only eight members in the first Respondent Company and therefore the petitioner is eligible to file main petition even without seeking waiver.

Applicant in IA 332/2018 sought permission to withdraw the application in view of the statement made by the learned counsel appearing for Respondent.

Permission granted.

IA 332/2018 is disposed of as withdrawn.

Respondent shall file counter within three weeks serving copy in advance to the petitioner and file proof of service.

Petitioner shall file rejoinder if any, within one week thereafter and file proof of service.

List the matter on 09.10.2018.


(MEMBER JUDICIAL)